

[Shri K. C. Pant]

copy each of the following Notifications (Hindi and English versions) under subsection (2) of section 3 of the All India Services Act, 1951 :

- (1) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1972, published in Notification No. G. S. R. 451 in Gazette of India dated the 22nd April, 1972. [Placed in Library, see No. LT—2048/72]
- (2) The Second Amendment of 1972 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G. S. R. 452 in Gazette of India dated the 22nd April, 1972. [Placed in Library, see No. LT—2049/72]

**ACTION TAKEN ON PART II OF REPORT
OF COMMITTEE ON BROADCASTING
AND INFORMATION MEDIA**

**THE MINISTER OF STATE IN THE
MINISTRY OF INFORMATION AND
BROADCASTING (SHRIMATI NANDINI
SATPATHY) :** I beg to lay on the Table a statement (Hindi and English versions) showing action taken on the recommendations contained in Part II of the Report of the Committee on Broadcasting and Information Media on 'Coordination of Media of Mass Communication. [Placed in Library see No. LT—2050/72]

**COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS**

FOURTEENTH REPORT

**SHRI G. G. SWELL (Autonomous
Districts) :** I present the Fourteenth Report of the Committee on Private Members' Bills and Resolutions.

**COMMITTEE ON SUBORDINATE
LEGISLATION**

THIRD REPORT

SHRI VIKRAM MAHAJAN (Kangra) :
I present the Third Report of the Committee

on Subordinate Legislation.

12.27 hrs.

**STATEMENT RE : DROUGHT
CONDITIONS IN SOME STATES**

**THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
ANNASAHEB P. SHINDE) :** May 1 lay
the Statement on the Table ?

MR. SPEAKER : Yes.

SHRI ANNASAHEB P. SHINDE : I
beg to lay on the Table a Statement regarding
the drought conditions prevailing in
West Bengal, Bihar, Orissa, Rajasthan and
other parts of the country.

Statement

Members of the House will kindly recall that I made a statement in the House on April 14, 1972, regarding reported drought and famine conditions in certain parts of the country. As stated by me on that occasion, drought relief measures are still continuing in parts of Maharashtra, Mysore, and Andhra Pradesh where drought conditions occurred last year. In Orissa also, relief operations, necessitated by last year's cyclone and floods are continuing. Besides the areas affected by cyclone and floods, scarcity conditions due to failure of the last kharif crop have developed in some other parts of Orissa and relief measures are undertaken accordingly. In Rajasthan, scarcity conditions have developed in a number of districts. The State Government has initiated relief measures and asked for central assistance. In Bihar, scarcity conditions developed in Santal parganas inhabited by the Paharias and the State Government took necessary relief measures. In West Bengal due to occurrence of floods last year and with the setting in of the lean and dry season, State Government has already started test relief works and intimated that more such relief works will be started according to requirements. Distribution of gratuitous relief has also been undertaken. Hence in all the cases, as reported to the Government of India, State Government has already taken necessary relief measures.

2. These measures include starting of work so as to create employment opportunities, suspension of land revenue, distribution of gratuitous relief supply of drinking water, opening of fair price shops, distribution of loan for agriculture, repair work and rehabilitation programmes.

3. Central assistance, as required by the concerned State Governments, is given according to the prescribed procedure and, wherever necessary, central terms are deputed for assessment of the situation and to fix ceilings of expenditure to be shared between the centre and the States. Last year, central teams visited the States of Andhra Pradesh, Mysore, Maharashtra, Orissa and West Bengal. On the basis of the recommendations of these teams, central assistance has been released. With regard to Rajasthan, a central team has been constituted and would be visiting the State shortly to assess the situation.

4. Members of the House will kindly appreciate that adequate steps to cope with the scarcity conditions wherever they have developed in the country have been and are being taken. The situation is also being kept under constant watch.

5. The food situation in the country continues to be comfortable and all reasonable requirements of the states with regard to foodgrains for public distribution in the scarcity areas have been and will be fully met.

6. I have stated in the House a number of times that the primary responsibility for undertaking relief measures in areas affected by natural calamities including drought and famine rests with the State Government concerned. Even then, the Central Government, through its various Ministries, keep in constant touch with the State Governments, and all steps to provide relief, as demanded by the situation, will be taken with the co-operation of the State Governments.

SHRI S. N. BANERJEE (Kanpur): Kindly allow a discussion on this. This is a very important matter.

MR. SPEAKER: We will try to find time.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I am nervous and frightened to get up. Otherwise, I wanted to draw your attention to one matter.

MR. SPEAKER: I long for the day when he gets frightened.

SHRI JYOTIRMOY BOSU: The rules book of which you are the custodian makes it clear that when a member tables an adjournment motion fulfilling all the requirements in the rules, it should be taken up. I would, therefore, expect in all fairness that the motion should be taken up.

MR. SPEAKER: Minus the Speaker's consent?

SHRI JYOTIRMOY BOSU: The Speaker is bound there. If the member fulfils requirements, then the adjournment motion should come up for discussion. This is for your consideration.

SHRIP. VENKATASUBBIAH (Nandyal): With regard to the statement laid on the Table by Shri Shinde, it refers to "other parts of the country." I would like to know whether a discussion be allowed.

MR. SPEAKER: This was asked and I said we would take it up in the Business Advisory Committee. Once for all I want to make it clear that I am in favour of discussion of each and every item that members want. It is for them to find time for the discussion. Let members not think that the Speaker comes on the way. The Speaker's permission is always there. My discretion is there in favour of discussion. It is a standing open invitation to all. Only it is a question of availability of time.

12.30 hrs.

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC
IMPORTANCE**

**REPORTED REMARKS OF UN SECRETARY
GENERAL RE: INDIA WITH
HOLDING CO-OPERATION
TO UN OBSERVERS IN
KASHMIR**

SHRI HARI KISHORE SINGH (Punjab):
I call the attention of the Minister of